

(2021) 08 OHC CK 0009

In the Orissa High Court

Case No : Writ Petition (Civil) No. 21352 Of 2021

Balabhadra Kar

APPELLANT

Vs

State Of Odisha And Others

RESPONDENT

Date of Decision : 03-08-2021

Acts Referred:

Citation : (2021) 08 OHC CK 0009

Hon'ble Judges : Biswajit Mohanty, J

Bench : Single Bench

Advocate : S.K.Pradhan, S.K.Samal

Final Decision : Disposed Of

Judgement

Biswajit Mohanty, J

This matter is taken up by video conferencing mode. Heard Mr.S.K.Pradhan, learned counsel for the petitioner and Mr.S.K.Samal, learned Addl.

Government Advocate for the State.

According to Mr.Pradhan, petitioner is aggrieved by the action of the authorities in not renewing his registration for selling paddy in the mandi for the

year 2020-21 and the last date for such renewal is 16.8.2021.

During course of hearing he submits that liberty may be granted to the petitioner to approach the Collector, Nayagarh(opposite party No.2) for

redressal of his grievances and further prays that a direction be issued to opposite party No.2 to take a decision on the same within a specific time period.

Considering the submissions made and without expressing any opinion on the merits of the case, this Court grants liberty to the petitioner to approach

the opposite party No.2 by filing his grievance petition along with copy of this order within a period of three days and in the event such a grievance

petition is filed the Collector, Nayagarh (opposite party No.2) is directed to take a decision on the same in accordance with law before 16th August,

2021 and communicate the result of such exercise to the petitioner.

The writ petition is accordingly disposed of.

Urgent certified copy of the order be granted on proper application.

â?|â?|â?|â?|â?|â?|â?|â?|â?|.